

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:1770
ANSWERED ON:23.03.2012
REGISTRATION OF MINERS TRADERS ETC. WITH IBMS
Semmalai Shri S.

Will the Minister of MINES be pleased to state:

- (a) whether Mineral Conservation and Development Rules, 1988 make it mandatory for the miners, traders, stockists, exporters and end users to register with Indian Bureau of Mines (IBMs);
- (b) if so, the overall position in the country in this regard, State-wise;
- (c) the number of professionals out of categories mentioned above who have complied with the said directives; and
- (d) the details of defaulters in this regard and the action taken or proposed to be taken against them?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a) to (c): Yes, Madam. As per Rule 45 of the Mineral Conservation and Development Rules, 1988 (MCDR), it is mandatory for the miners, traders, stockists, exporters and end users to register with Indian Bureau of Mines (IBM) and report their transaction in minerals on monthly and annual basis for a proper end to end accounting of minerals. Details of the overall position in the country in this regard, state-wise, are given as Annexure.

(d): The IBM has suspended 1460 mines for non-compliance and initiated prosecution in 4 cases and recommended 21 cases to State Governments for termination. IBM has also requested the State Governments not to issue transit passes for movement of minerals to unregistered persons.